

Notifications under Customs Act, 1962 and Central Excise Rules, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table.

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

(i) G. S. R. 483 (E) published in Gazette of India dated the 7th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 136/86-Customs dated the 17th February, 1986 so as to explain the scope of the specific duty levy on Caustic Soda in lye form.

(ii) G.S.R. 485 (E) published in Gazette of India dated the 7th March, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 318 Customs dated the 2nd August, 1976, 197-Customs dated the 1st July, 1983, 86-Customs, 93-Customs and 136-Customs dated the 17th February 1986.

(iii) G.S.R. 486 (E) published in Gazette of India the 7th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 118 Customs dated the 17th February, 1986.

[Placed in Library. See No. LT-2273/86]

- (2) A copy of Notification No. G.S.R. 489 (E) (Hindi and English versions) published in Gazette of India dated the 11th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 53/86-CE dated the 10th February, 1986 so as to provide for complete exemption from excise duty on strips, wires, sheets plates and foils of gold used in the manufacture of articles of jewellery and parts thereof, issued under the Central Excise Rules, 1944.

[Placed in Library. See No. LT-2274/86]

Indian Forest Service (Pay) Amendment Rules, 1986

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM) : I beg to lay on the Table a copy of the Indian Forest Service Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 204 (E) in Gazette of India dated the 14th February, 1986 under sub-section (2) of section 3 of the All India Services Act, 1951.

[Placed in Library. See No. LT-2275/86]

12.09 hrs.

#### MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1986, which was passed by the Lok Sabha at its sitting held on the 13th March, 1986, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.10 hrs.

#### ANNOUNCEMENT RE : GROUP PHOTOGRAPH OF MEMBERS

[English]

MR. SPEAKER : As already intimated through Lok Sabha Bulletins of 6th and 11th instant, a group photograph of Members of Lok Sabha will be taken tomorrow, the 20th March, 1986 at 10.00 A.M. in Parliament House between Gate No. 1 and the Central Hall.

Hon'ble Ministers and Members are requested kindly to make it convenient to join the photograph and assemble at the place of the photograph by 9.45 A.M. sharp.

A chart showing the seating arrangements in the first row has been displayed on the notice boards in P.N.O. and the outer lobby for information of the Members.

If weather conditions are unfavourable between 9 A.M. and 10 A.M. on that day, the group photograph will automatically stand postponed to a later date.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### Fourteenth Report

[English]

SHRI M. THAMBI DURAI (Dharmapuri): I beg to present the Fourteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### PUBLIC ACCOUNTS COMMITTEE

##### Twenty-Sixth and Twenty-Seventh Reports

[English]

SHRI E. AYYAPU REDDY (Kurnool): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Twenty-Sixth Report on paragraph 62 of the Report of the Comptroller and Auditor General of India for the year 1981-82, Union Government (Civil) relating to National Cooperative Development Corporation.
- (ii) Twenty-Seventh Report on action taken by Government on Two Hundred and Fourteenth Report of the Committee on Shortfall in the production of an Equipment and Inventories and Works-in-progress in Ordnance Factories.

12.12 hrs.

#### STATEMENTS UNDER DIRECTION 115

- (i) Re: Information given by Minister of State in the Department of Agriculture and Cooperation on 10th March, 1986 during the discussion on Drought and Natural Calamities.

SHRI P. KOLANDAIVELU (Gobichettipalayam): Hon'ble Speaker, Sir, on 10.3.1986 the Hon'ble Minister of State for Agriculture, while replying to the discussion under rule 193 on "Situation arising out of drought and other Natural Calamities in various parts of the Country" in Lok Sabha made the following statement:—

"In the case of the Tamil Nadu cyclone, I myself and my officers were on telephone. I was on the telephone and wanted to speak to the Chief Minister, but I was told that he was sleeping, at 9 P.M. and his P.A. said "I am his P.A. You can talk to me. My Chief Minister cannot be disturbed". I told the P.A. to the Chief Minister. This is a question of cyclone and you must inform the lower formations, and therefore, I want to talk to your Chief Minister" Then I talked to my officers and asked them to tell the State Government that they should pass on instructions to the Collectors of the concerned districts so that they can take action. So this is the attitude of the Central Government".

The above statement of the Minister is not correct as he never contacted the Chief Minister, Tamil Nadu over phone and his P.A. never replied to him that he was sleeping at 9 P.M. The telephone connections of our Chief Minister's residence had been disconnected from 23.10.85 and restored on 7.11.86. Because of the Cyclone, Madras received heavy and torrential rains. Since Chief Minister's residence was fully inundated, our Chief Minister was forced to take shelter in Connemara Hotel from 13.11.85 to 18.11.85. At the time of cyclone our Chief Minister had taken every precautionary measures to restore normalcy and the relief measures were taken up on war footing. The Hon'ble Prime Minister and Union Minister for Agriculture have appreciated the Chief Minister and his Government for having taken the relief measures immediately.